

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS,
NEW DELHI.**

CC No. 271/2019

CBI Vs. Sanjeev Kumar & Ors.

19.08.2020

Present:- Sh. Harsh Mohan Singh, Ld. Sr. PP for CBI.
Sh. Kaushik Dey, Ld. Counsel for accused Ms. Abha Kumar and
Ms. Kanak Lata
Accused Sanjeev Kumar and Ms. Abha Kumar are present
through video conference.
Proceedings against accused Dr. Maheshwar Kumar already
stand abated.

Present proceedings have been taken up through video
conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today for addressing further arguments.

Ld. Sr. PP for CBI informs that in terms of the directions given
by the Court on the last date, the case record is being scanned but the IO needs
some more time to complete the scanning of the record. Consequently, he is
unable to address the arguments today.

In view of the submissions made by Ld. PP for CBI, matter is
adjourned to 15th, 19th, 21st and 22nd September, 2020 for addressing
arguments, to be taken up through video conference in case physical
functioning of the district courts does not resume by the next date of hearing.

**Dates of 20.8.2020 and 21.8.2020 which had already been
fixed for addressing arguments, stand cancelled.**

**AJAY
GULATI**

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(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/19.08.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS,
NEW DELHI.**

**CC No. 277/2019
CBI Vs. O. P. Gupta & Ors.**

19.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
Sh. H. K. Sharma, Ld. Counsel for A1.
None for other accused persons.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of the order No. 16/DHC/2020 issued by the Hon'ble High Court of Delhi. The case is at the stage of recording of prosecution evidence.

Regular functioning of the court has not resumed and the recording of evidence has not been permitted yet by the Hon'ble High Court of Delhi save in *ex-parte* matters.

Put up for further proceedings on 16.9.2020, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

**AJAY
GULATI**

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/19.08.2020**